

OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, WEST DISTRICT, TIS HAZARI COURTS, DELHI
LINK ROSTER OF JUDICIAL MAGISTRATE FIRST CLASS

In supersession of the order No.1437-1491/CJM(West) LR/2024 dated 23-10-2024, the following changes are made in the Link Roster of Ld. Judicial Magistrate First Class, West District, Delhi :-

Judicial Magistrate First Class, West District, Delhi					
Sr No.	Name of the Judicial Magistrate First Class	Room No.	Link <=>	Name of the Judicial Magistrate First Class	Room No.
1	Ms. Sukriti Singh	268	<=>	Ms. Shivli Talwar	358
2	Sh. P. Bhargav Rao	292	<=>	Ms. Kirandeep Kaur	103 (CBA-II)
3	Ms. Charu Asiwai	336A	<=>	Ms. Mansi Malik	03(CBA-I)
4	Sh. Dev Saroha	341	<=>	Sh. Gaurav Katariya	207(Extn. Block)
5	Dr. Aneeza Bishnoi	353	<=>	Ms. Alka Singh	245
6	Sh. Rahul Verma	102(CBA-II)	<=>	Ms. Swati Bhardwaj	355
7	Ms. Akansha Gautam	252	<=>	Ms. Karuna	158
8	Ms. Deshna Golechha	102(Extn. Block)	<=>		
9	Sh. Valbhav Pratap Singh	208(Extn. Block)	<=>	Sh. Karanbir Singh	04(CBA-I)

Notes:-

- Whenever any Judicial Magistrate First Class, is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason, his/her work shall be looked after by the link Judicial Magistrate First Class, shown against his / her name in the opposite column. In case both the said Judicial Magistrate First Class are on leave or not available for similar reason, the Judicial Magistrate First Class, whose name is mentioned immediately below the name of the Judicial Magistrate First Class, concerned shall work as next link Judicial Magistrate First Class and shall look after the work of court of Judicial Magistrate First Class whose name finds mentioned above his/her name. In case even the next link Judicial Magistrate First Class mentioned immediately below the name of concerned Judicial Magistrate First Class is on leave or somehow not available, the Judicial Magistrate First Class whose name finds mentioned immediately below thereafter shall work as next link Judicial Magistrate First Class for such duration and so on and so forth. The two Judicial Magistrate First Class mentioned in the first horizontal line shall be deemed to be Judicial Magistrate First Class placed immediately below the two Judicial Magistrate First Class mentioned in the last horizontal line in the roster for the above purpose.
- Sh. Ankit Karan Singh, Ld Judicial Magistrate First Class-08, West District, Delhi shall dispose off all the judicial work of Ld. Chief Judicial Magistrate, West District, Delhi as and when Ld. Chief Judicial Magistrate, West District, Delhi is on leave or otherwise busy with the administrative work or not available. In the absence of Sh. Ankit Karan Singh, Ld Judicial Magistrate First Class-08, West District, Delhi the same shall be looked after by Ms. Karuna, Ld. Judicial Magistrate First Class(Mahila Court-02) West District, Delhi and in the absence of both Judicial Magistrate First Class the said work shall be looked after by the Concerned Duty Magistrate of the day.
- In the absence or non availability of Ld. Chief Judicial Magistrate, West District, Delhi being on leave or otherwise, the administrative work of the office of Ld. Chief Judicial Magistrate, West District, Delhi shall be looked after by the undersigned and in the absence of Ld.C.J.M., West District, Delhi & undersigned the senior most Judicial Magistrate First Class, West District, Delhi shall look after the administrative work of the office of undersigned. (As per the order bearing no. 38842-38881/PS/PD&SJ/West/Delhi/2023 dated 25-10-2023 issued by the Ld. Pr. District and Sessions Judge, West District, Delhi.)

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04. In the absence or non availability, or being on leave or otherwise busy with the administrative work, the work of undersigned shall be looked after by Ms. Swati Bhardwaj, Ld Judicial Magistrate First Class -06, West District, Delhi and in the absence of Ms. Swati Bhardwaj, Ld. Judicial Magistrate First Class -06, West District, Delhi the said work shall be looked after by Ms. Akansha Gautam, Ld. Judicial Magistrate First Class, (Mahila Court-04) West District Delhi and in the absence of both Judicial Magistrate First Class the said work shall be looked after by the concerned Duty Magistrate of the day.
05. Sh. Shashanak Nandan Bhatt, Judicial Magistrate First Class-02, West District Delhi shall be first Link of Sh. Devanshu Sajjan, Judicial Magistrate First Class-07, West District, Delhi and in his absence the same shall be looked after by Ms. Shivli Talwar, Judicial Magistrate First Class (Mahila Court-01) West District, Delhi and in her absence the same shall be looked after by the Judicial Magistrate First Class whose name mentioned immediately next below her name and so on and so forth.
06. Ms. Akansha Gautam, Judicial Magistrate First Class (Mahila Court-04), West District, Delhi shall be first Link of Sh. Shashanak Nandan Bhatt, Judicial Magistrate First Class-02, West District Delhi and in her absence the same shall be looked after by the Judicial Magistrate First Class whose name mentioned immediately next below her name and so on and so forth.
07. Ms. Deshna Golechha, Judicial Magistrate First Class (Digital Traffic Court), West District, Delhi shall be first Link of Sh. Ankit Karan Singh, Ld. Judicial Magistrate First Class-08, West District Delhi and in her absence the same shall be looked after by the Judicial Magistrate First Class whose name mentioned immediately next below her name and so on and so forth.
- 08(A). An application for recording statement u/s 164 Cr. P C & application of TIP moved before area Judicial Magistrate First Class shall be marked to the first Link Judicial Magistrate First Class as stated here in above. Statements of Prosecutrix in Rape or any other sexual offences be placed directly before Female Link Judicial Magistrate First Class skipping Male Link Judicial Magistrate First Class in between.
- (B). If the first Link Judicial Magistrate First Class is on leave or absent on account of having gone for some official duty such application shall be made over by the area Judicial Magistrate First Class to the next Link Judicial Magistrate First Class and so on as per table mentioned above.
- (C). If the area Judicial Magistrate First Class, is on leave or absent, his/her link Judicial Magistrate First Class or in case of absence even of later his/her next link Judicial Magistrate First Class shall deal with the application in the same manner deeming it to have been made over to him / her formally in terms of direction No. (A) and (B) (Supra). For removal of doubts it is clarified that in such situations formal marking order shall not be necessary, nor awaited by the Link Judicial Magistrate First Class or next Judicial Magistrate First Class (as the case may be) who shall proceed to record the statement u/s 164 Cr. P.C. or to conduct TIP.
- (D). Upon the application being made over to any Judicial Magistrate First Class /Link Judicial Magistrate First Class in terms of the direction No. (B) and (C) (Supra) or receipt of such application by the Link Judicial Magistrate First Class or next Link Judicial Magistrate First Class (as the case may be) In situation mentioned in direction No.(C)(Supra), the Judicial Magistrate First Class in question shall ordinarily be himself responsible for disposal of the application, except for special reason, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.
- (E). Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.

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- (F). All the Ld. Judicial Magistrate First Class are directed to dispose of recording of statement u/s 164 Cr.P.C. assigned to them by their link Ld. Judicial Magistrate First Class preferably on the same date or for reasons to be recorded, on the earliest subsequent date.
- (G). All the Ld. Judicial Magistrate First Class, West District, Delhi are further directed that the statement of the child witness u/s 164 Cr.P.C. mandatorily recorded in the designated room No. 211, 2nd Floor and all procedural guidelines shall be strictly complied with (reference No. 38198-276/Circular/2012/Genl./Delhi dated 04-09-2012 issued by the Ld. District and Sessions Judge Delhi).
09. The Link Judicial Magistrate First Class, West District, Delhi besides fixing dates will also do other misc. work including recording of evidence of the court on leave (except framing charge or passing final judgment), depending purely on availability of time and volume of work fixed in their own court.
10. The Link Judicial Magistrate First Class shall first come to the court of Ld. Judicial Magistrate First Class on leave, personally adjourn the matter listed, dispose of misc. application and then start the work of his/her own court.
11. In order to avoid delay in regulation of the court work, Ld. Judicial Magistrate First Class shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the undersigned by 10:15 AM positively on the date when presiding officer happens to be on leave or absent with application not having come in advance.
12. In any case, the Link Judicial Magistrate First Class shall commence work in the concerned court when presiding officer is on leave by 10:30 AM. In case where a particular officer is expected to work as link Judicial Magistrate First Class, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when the Link Judicial Magistrate First Class would be coming to such other court (refer circular No. 5958-6040/CMM/99 dated 19-07-1999).
13. It is also clarified that Ld. Judicial Magistrate First Class, West District, Delhi whenever deputed as Duty Magistrate, he/she is not exempted from the work of Link Magistrate on that day.
14. For the purpose of recording of TIP of accused persons, and TIP of case property, where case pertains to Juvenile Justice Board-III of West District, (Hon'ble High Court of Delhi order no. 43/DHC/Gaz./G-7/Vi.E.2(a)2018 dated 23.05.2018) the same shall be placed before the court of Ms. Kirandeep Kaur, Ld. Judicial Magistrate First Class (N.I.Act)-03, West District, Delhi. In the absence of Ms. Kirandeep Kaur, Ld. Judicial Magistrate First Class (NI Act)-03, West District, Delhi this part of work shall be looked after by her first link and in the absence of first link Judicial Magistrate First Class, this part of the work shall be look after by the second Link Judicial Magistrate First Class and so on and so forth as per table mentioned above.
15. Application for statement u/s 164 Cr.P.C. of any child/ victim less than 18 year pertaining to POCSO Act will be marked by the undersigned. In the absence of the undersigned, the same will be marked by the concerned Duty Judicial Magistrate First Class of the day. The concerned Judicial Magistrate First Class while recording statements U/s 164 Cr.P.C. shall keep in mind the provisions of Section 25 & 26 of the Protection of Children from Sexual Offences Act, 2012 which broadly provide accompanying of Parents/representative, confidentiality, taking assistance of translates / interpreter if required & in case of mentally or physically challenged persons audio-video recording, subject to availability of such means.

CLAUSE FOR PLEA BARGAINING COURTS:-

16. The application of plea bargaining shall be assigned by the Judicial Magistrate First Class to his/her Link Judicial Magistrate First Class as per link roster. The case file shall be sent to the court of Link Judicial Magistrate First Class for fixing of date of appearance before the Link Court. The assignee Judicial Magistrate First Class shall act as "Plea Bargaining Court" for such case till disposal of the plea bargaining and after completion of plea bargaining proceedings, the case file shall be sent back to the concerned court directly. All the Judicial Magistrate First Class

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summons/notice in respect of Plea Bargaining application shall be issued by the Ahlmad of the Plea Bargaining Court. In case of absence of Ld. Judicial Magistrate First Class of Plea Bargaining court during continuation of such proceedings the matter shall simply be adjourned for short period by the Link Judicial Magistrate First Class of the "Plea Bargaining Court".


(Upasana Satija)
Addl. Chief Judicial Magistrate
West District, Delhi.

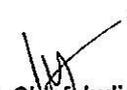
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No. 1492-1543 CJM(West)/LR/2024

Dated, Delhi the 24-10-2024

Copy forwarded for information and necessary action to:-

01. The Hon'ble Registrar General, High Court of Delhi, New Delhi
02. Through Ld. Principal District & Sessions Judge, (West), Delhi
03. The Ld. Principal District & Sessions Judge, (HQ), Delhi
04. The Ld. Principal District & Sessions Judge, (West), Delhi
05. The Ld. Principal District & Sessions Judge all district Delhi/New Delhi
06. The Ld. officer Incharge, Pool Car, Tis Hazari Courts, Delhi
07. The Ld. Chief Judicial Magistrate, all District, Delhi/New Delhi,
08. The Addl. Chief Judicial Magistrate & all JMFC, West District, THC, Delhi.
09. The Director of Prosecution, Tis Hazari Courts, Delhi.
10. The Commissioner of Police, Delhi
11. The I G (Prison), Tihar Jail, Delhi/New Delhi.
12. The Secretary, Bar Association, Tis Hazari Courts, Delhi
13. The Supdt. Jail, New Delhi/Lock-Up Incharge, Tis Hazari Courts, Delhi
14. The Admn. Officer(Judl), Hindi Department, R. No. 237, Tis Hazari Courts, Delhi
15. Law Officer, Tihar Jail, Delhi/New Delhi.
16. For Uploading on centralized web-site through LAYERS
17. The Video Conferencing, R. No. 211, Tis Hazari Courts, Delhi.
18. The Reader to the court of undersigned.
19. The Cash Branch, West District, Tis Hazari Courts, Delhi.
20. P.S. to Ld. Principal District and Sessions, West District, Delhi
20. Office file.


Addl. Chief Judicial Magistrate
West District, Delhi

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